

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00598/2018 & OA/310/00344/2018

Dated Thursday the 22nd day of November Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

T.K.Krishnakumar,
S/o late T.K.Krishnan,
employed as
Deputy Director/Deputy Shipping Master,
MMD, DSEO,
Anchor Gate Building, Rajaji Salai,
Chennai.Applicant

By Advocate M/s. Giridhar & Sai

Vs

- 1.Union of India,
rep by the Secretary to Government,
Ministry of Shipping, Transport Bhavan,
Government of India,
1, Sansad Marg, New Delhi 110001.
- 2.The Director General of Shipping (Ministry of Shipping),
9th Floor, Beta Building,
i-Think Techno Campus,
Kanjurmarg (East),
Mumbai 400042.Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Both sides present.

2. It is submitted by the learned counsel for applicant that during the pendency of this OA, the respondents have passed an order which the applicant wished to challenge in a separate OA. Accordingly, the applicant seeks to withdraw this OA with liberty to file a fresh OA. Necessary endorsement has been made in the OA records to this effect.
3. In view of the above submission, OA is permitted to be and dismissed as withdrawn with liberty to file a fresh OA, if so advised. Consequently, MA 598/2018 stands dismissed.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

22.11.2018

SKSI